

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2924 of 2020

Kamini Koushar

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Petitioner

V E R S U S –

1. The State of Jharkhand through Chief Secretary, Government of Jharkhand, Project Building, Ranchi
2. The Secretary, Department of Home, Government of Jharkhand, Project Building, Ranchi
3. The Deputy Inspector General of Police (Budget), Jharkhand, Ranchi, Dhurwa, Ranchi
4. The Director General of Police, Jharkhand Ranchi, Police Headquarter, HEC, Dhurwa, Ranchi
5. The Inspector General of Police, Palamu Division, Palamu
6. The Deputy Inspector General of Police, Palamu Division, Palamu
7. The Superintendent of Police, Latehar
8. The Superintendent of Police, Dumka
9. The Superintendent of Police, Hazaribagh
10. The Accountant General, Jharkhand, Doranda, Ranchi

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Respondents

CORAM: HON'BLE MR. JUSTICE DR S. N. PATHAK

(Through : Video Conferencing)

For the Petitioner : Mr. Aashish Kumar, Advocate

For the Respondents : AC to GP-III

04/06. 09. 2021

At the very outset, learned counsel for the petitioner seeks permission to withdraw the instant writ petition as the grievances of the petitioner has already been redressed.

Learned counsel for the respondents has no objection to such prayer.

Prayer is allowed.

Accordingly, instant writ petition stands dismissed as withdrawn.

(Dr. S.N. Pathak, J.)

punit/-